COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 186 OF 2019

Dated : 11th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Aravali Power Company Private Limited ... Appellant(s)
Versus
Haryana Power Purchase Centre (HPPC) & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar for R-2

Mr. Rahul Kinra
Mr. Aditya Singh for R-3

ORDER

Respondents shall file objections/reply within four weeks' time i.e. on or before 09.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within three weeks' time i.e. on or before 30.08.2019 with advance copy to the other side.

List the matter on ***05.09.2019.***

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/pk